

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101

Appeal No - 773/252/ND/2019

IN THE MATTER OF:

Sai Abacus Education System Pvt Ltd
Vs.
ROC

....Applicant

....Respondent

SECTION

Under Section 252

Order delivered on 23.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Sujatha Adv
For the Respondent : Mrs. Sweety Khattar Kumar, Ld. ARoC

ORDER

Learned Counsel for the Petitioner has put in appearance and states that she has not received notice of the strike off of the Company. Learned AROC is present and states that she will file the reply on or before the next date of hearing. Put up for further consideration on 25.11.2019

sd/-

(SUMITA PURKAYASTHA)
MEMBER (T)

sd/-

(JUSTICE SHRI R.D. KHARE)
MEMBER (J)